

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
(IB)-694(ND)/2023

IN THE MATTER OF:

Punjab National Bank International Limited Petitioner/Applicant
Vs.
M/s. MBL Infrastructure Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Financial Creditor : Mr. Mithilesh Kumar Pandey, Mr. Rahul, Adv.
For the Respondent : Ms. Anusuya Salwan, Adv.

ORDER

Heard, Ld. Counsel Mr. Mithilesh Kumar Pandey appearing on behalf of the Financial Creditor and Ld. Counsel Ms. Anusuya Salwan appearing on behalf of the Respondent.

For continuation of arguments, at request and with consent of the parties, list the matter along with other pending application for a physical hearing **on 23.04.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)